

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

**PRINCIPAL BENCH – COURT NO. 3
SINGLE MEMBR**

**Excise Condonation of Delay Application No. 51367 of 2019
in Excise Appeal No. 52957 of 2019-SM**

(Arising out of Order-in-Appeal No. 648(CRM)CE/JDR/2019 dated 8.7.2019
passed by the Commissioner (Appeals), Central Goods & Service Tax, Jodhpur)

M/s Hindustan Zinc Limited

Appellant

Yashad Bhawan, Udaipur (Rajasthan)

Versus

**Commissioner, Central Goods & Service Tax,
Central Excise, Udaipur**

Respondent

Central Goods & Service Tax, Commissionerate,
142-B, Sector 11, Hiran Magri,
Udaipur, Rajasthan.

Appearance

Shri Shaswat Arya, Advocate - for the appellant

Ms. Tamana Alam, DR - for the respondent

Date of Hearing/Decision: 15.01.2020

CORAM:

HON'BLE MR. ASHOK JINDAL MEMBER (JUDICIAL)

Final Order No. 50080/2020

Ashok Jindal:

The learned Counsel for the appellant submits that they want to withdraw the condonation application as well as the appeal. The request of the learned Counsel is accepted. Accordingly, the application for condonation of delay as well as the appeal are dismissed as withdrawn.

(Dictated & pronounced in open Court)

(Ashok Jindal)
Member (Judicial)

RM

